

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALIABAD.

O.A. No. 885 of 1992.

Thakur Parshu Ram Srivastava Applicant.

Versus

Union of India & others Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

The applicant, who was Senior Translator in the Office of Commissioner for Linguistic Minorities in India, has approached this tribunal praying that a direction may be issued to the respondent no.1 to refer the representation of the applicant to respondent higher authorities for disposal and respondent no.3 may also be directed to constitute the Departmental Promotion Committee and character-roll of the applicant for the year 1989 may be sent before the Departmental Promotion Committee for considering the promotion of the applicant.

2. According to the applicant, the main work of the applicant, as per appointment letter, is translation work and implementation of official language Act but the respondent no.1 was compelling to do the other work of the office inspite of translation work. It was due to malice and to harass the applicant. The applicant, who has come from another department, feeling aggrieved with the same, made a representation on 21.12.90 but the same was not referred by the respondent no.1 to the authorities concerned.

3. According to the respondents, since the points raised therein were found to be related to the matter which was within the purview of the

Commissioner, being Head of the Department, holding the post equal to that of Secretary to the Government of India, he in his direction decided not to forward his application to the Deputy Secretary, Department of Official language, New Delhi and the applicant's representation was to be forwarded to the respondent no.3 and not to the respondent no.2. It has further been stated that the work of translation is of seasonal nature and the work relating to implementation of official language policy being of less quantum, the Commissioner in his discretion gave him some additional work of routine and casual nature keeping in view the exigencies of work and a Departmental Promotion Committee in order to regularise the adhoc appointment of the applicant as Senior Hindi Translator assembled on 6.7.92 and order for his regular promotion was issued on 14.7.92. So far as promotion of the applicant is concerned, it has been stated that at present 160 persons are senior to the applicant in the seniority list of Senior Translators and as an average 8 or 9 promotions per year are made to the grade of Assistant Director. As all these matters are covered in the representation, made by the applicant, it is not necessary for us to express our opinion or to give any direction because the matter can now be decided by the higher authority. In case the applicant is not granted any relief by the higher authority, he can approach the tribunal. Accordingly, the respondents no.2 ~~xxx8xxx~~ is directed to forward the representation filed by the applicant to the proper authority, Secretary, Ministry of Home Affairs, Department of Official Language, New Delhi- respondent no.3 within a period of one month from the date of communication of this order and it is expected that his representation will be

disposed of taking into consideration the pleas raised by him by speaking order. With these observations, this application stands disposed of finally. No order as to costs. We are not making any observation regarding the work which is being done by the applicant or the work which the respondents are trying to take from him.

R. B. M. J. S.
MEMBER (A)

L. S.
VICE CHAIRMAN.

DATED: FEBUPARY 10, 1993.

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